Regarding delay in passage of the Constitution (125th Amendment) Bill, 2019-Laid

SHRI GAURAV GOGOI (JORHAT): The Constitution (125th Amendment) Bill, 2019, was introduced to strengthen the financial and administrative powers of the Sixth Schedule autonomous councils in the North-eastern states. The Bill is essential for enhancing self-governance and fostering development in tribal areas. However, despite its introduction in the Rajya Sabha 2019, there has been no further progress in discussing or passing the legislation, resulting in delays in implementing crucial reforms. Despite multiple rounds of discussions with stakeholders, no concrete action has been taken to advance the Bill, and no committee has been formed to examine the proposed amendments or facilitate its passage. This prolonged inaction has hindered the ability of autonomous councils to effectively govern and access necessary resources, impacting the welfare and development of tribal communities. In light of this, the Government must clarify the reasons for the delay and provide a definitive timeline for the Bill's passage in Parliament.